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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-01/1430/2025/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The Chief Judicial Magistrate
Biswanath, Biswanath Chariali, Assam

Dated Guwahati, the 07th March, 2025

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Memo No. CM(BN),162 dated. 25.02.2025

Madam,

With reference to the above, I am directed to inform you that Smti. Pranjita Konwar, S.D.J.M. (M), Biswanath has been allowed to avail LTC for the block period of 2022-2024 (by way of carry forward) for travelling from Biswanath to Delhi and return w.e.f. 12.04.2025 till 19.04.2025 along with her dependent son, Sri Pratheesh Konwar by the shortest possible route, as per existing Rules. During her journey, her mother who is a Retd. Govt. Employee may also accompany her without availing LTC benefit.

Further, she has also been allowed to draw an advance payment of 80% towards his proposed LTC for the aforementioned block period.

Smti. Konwar may be informed accordingly.

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-01/1431-1435 /2025/A.

Dated 07th March, 2025.

Copy to:-

1. The District & Sessions Judge, Biswanath for information.
2. Smti. Pranjita Konwar, S.D.J.M. (M), Biswanath.
3. The Principal Accountant General (A&E), Assam, for information.
4. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
5. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

CR
10/3/2025
REGISTRAR (VIGILANCE)

hw 07/03/25